The Andhra Pradesh State Council of Higher Education (Amendment) Act, 2005

Act 26 of 2005

Keyword(s):
Higher Education, Vice Chairmen
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 25th October, 2005 and the said assent is hereby first published on the 27th October, 2005 in the Andhra Pradesh Gazette for general information.

ACT No. 26 OF 2005

AN ACT TO AMEND THE ANDHRA PRADESH STATE COUNCIL OF HIGHER EDUCATION ACT, 1988.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty sixth Year of the Republic of India as follows:- [1]

A. 248
1. (1) This Act may be called the Andhra Pradesh State Council of Higher Education (Amendment) Act, 2005.

   (2) It shall be deemed to have come into force on the 6th June, 2005.

2. In section 4 of the Andhra Pradesh State Council of Higher Education Act, 1988 in sub-section (1),-

   (1) under the heading I Full Time Members, for item (ii), the following item, shall be substituted, namely:-

   “(ii) two Vice Chairmen”.

   (2) under the heading II Ex-officio Members, after item (iv), the following item, shall be added namely:-

   “(v) the Vice Chancellors of the Osmania University, Andhra University, Sri Venkateswara University, Sri Krishnadevaraya University, Acharya Nagarjuna University, Kakatiya University and Jawaharlal Nehru Technological University.”.

3. The Andhra Pradesh State Council of Higher Education (Amendment) Ordinance, 2005 is hereby repealed.

T. MADAN MOHAN REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.